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(cj The other employees of the Food Corporation of India including direct recruits who are not governed by the Payment of Gratuity Act, 1972 and those Food Transferees who have opted for Central Government retirement benefits •ire paid gratuity, equivalent to 1|4th of 'he emoluments for each completed six tbJy period of qualifying service.

## Radio Station at Itanagar.

2168\* SHRIMATI OMEM MOYONG DEORI; Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state when the broadcasting station at (tanagnr is likely to go on the air'.'

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): An Interim set up with 1 kw mw transmitter, studios, and receiving facilities has been completed and is expected to he commissioned by October, 1985. The regular station with a high power kw mw Transmitter will be executed as a spill over scheme in the 7th Plan period.

1Z0Q Noon

## PAVERS LAID ON THE TABLE

Report and Accounts of the National **Federation of Cooperative Sugar Factories** Limited, New Delhi for the year ended the 30th .Tune. 19X4, and related papers.

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): Sir. 1 beg to lay on the Table a copy each (in English and Hindi) of the following papers:-

- (i) Twenty-fourth Annual Report and Accounts of the National Federation of Cooperative Sugar Factories Limited. New Delhi, for the year ended the 30th June, 1984, togather with the Auditors" Report on the Accounts.
- (ii) Review by Government on the working of the Federation.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above

[Placed in Library. See No., LT-1330] 85 for (i) to (hi)!]

- I. Resolution of the Ministry of Labour constituting .the Third Wage Board for Sugar industry
- The Employees' Provident Funds (Third Amendment) Schemes, 198S
- HI...Notifications of the Ministry of Labour.

IHE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJAIAH): Sir, \ beg to lay on the I

- I, A copy in (English and Hindi) of the Ministry of Labour Resolution No. V. 24030| 1|85[-VfB, dated the 17th July, 1985, constituting the Third Wage Board for Sugar Industry under the Chairman- of Justice Jagmohan Lai Tandon, Retired Judge of\* the Punjab and Haryana High Court. [Placed in Library. See No. I-T—1335/85.]
- II. A copy (in English and Hindi) of the Ministry '.of.Labour Notification <sup>1</sup> G.S.R. No. 667 dated the 13th July. 1985 publishing the Employees' Provident Funds, (Third Amendment) Scheme. 19! subsection (2) of section 7 of the Employees' Provident Funds and Mis«Jianeous Provisions Act. 1952. [Placed ibrary. &. No. LT-1333|85.]
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of#Labour under sub-section (3) of section 20 of the Wokring Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Aqt, 1955:
  - ti) S.R.O. No. 1858. dated the 27th 198£. publishing a corigendum to Government of India Notification S.R.O. No. 242S. dated the 16th September, 1975.
- (ii) S.R.O. No. 1859. dated the 27th. April, 1985. publishing a corrigendumi to Government of India Notification S.O. No. 889(E). dated the 11 th November. 1980.
- [Placed in Library. See No. LT—H34| 83 for (i) and (ii).]